

COMMITTEE
ON
ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
(Fifth Lok Sabha)

TWENTY-THIRD REPORT

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Twenty-third Report.

2. The Committee held a sitting on the 23rd January, 1976.

3. The Committee considered applications for leave of absence from twenty-one Members. The recommendations of the Committee with respect to these applications are given in the Appendix.

NEW DELHI;

January 23, 1976.
Magha 3, 1897 (Saka)

S. M. SIDDAYYA,
Chairman,
Committee on Absence of Members
from the Sittings of the House.

APPENDIX

(Vide para 3 of the Report)

Sl. No.	Name of Member who has applied for leave of absence	Period for which leave applied	Reasons	Period for which leave of absence recommended by the Committee	Remarks
1	Shri R. R. Sharma	21-7-75 till release	Detention	21-7-75 to 7-8-75 =18 days.	Member was released on 21-9-75.
2	Shri Mahadeepak Singh Shakya	2-7-75 till release	Do.	21-7-75 to 7-8-75 =18 days and 5-1-76 to 5-2-76 =32 days <hr/> =50 days	As per established practice the Committee recommend leave up to the last day of the current session.
3	Shri Jyotirmoy Bosu	21-7-75 till release	Do.	Do.	Do.
4	Shri Hukam Chand Kachwai	21-7-75 to 7-8-75 =18 days	Do.	21-7-75 to 7-8-75 =18 days	
5	Shri Mukhtiar Singh Malik	July-August Session and current session.	Do.	21-7-75 to 7-8-75 =18 days and 5-1-76 to 5-2-76 =32 days <hr/> =50 days	
6	Shri Bhagirath Bhanwar	21-7-75 to 7-8-75 and also sittings to be held in future.	Do.	Do.	Do.
7	Shri Madhu Limaye	For the period of detention.	Do.	Do.	Do.
8	Shri Atal Bihari Vajpayee	July-August Session and sittings to be held in future.	Do.	Do.	Do.
9	Dr. Laxminarayan Pandya	21-7-75 to 7-8-75 and till release.	Do.	21-7-75 to 7-8-75 =18 days and 5-1-76 to 5-2-76 =32 days <hr/> =50 days	Do.
10	Shrimati V.R. Scindia	21-7-75 to 7-8-75 and next session.	Do.	Do.	
11	Shri Rasiklal Parikh	Winter Session.	Illness	5-1-76 to 5-2-76 =32 days.	

Sl. No.	Name of Member who has applied for leave of absence	Period for which leave applied	Reasons	Period for which leave of absence recommended by the Committee	Remarks
12	Shri Sharad Yadav	Till the period of detention.	Detention	21-7-75 to 7-8-75 = 18 days and 5-1-76 to 5-2-76 = 32 days. = 50 days	As per established practice the Committee recommend leave upto last day of current session.
13	Shri Morarji R. Desai	5-1-76 until his period of detention is over.	Do.	* 5-8-75 to 7-8-75 = 3 days and 5-1-76 to 5-2-76 = 32 days = 35 days	Do.
14	Shri A.K. Gopalan	Leave of absence till he is able to attend the Session.	Medical treatment	5-1-76 to 5-2-76 = 32 days.	Do.
15	Shri Madhu Dandavate	For the remaining life of the Fifth Lok Sabha or for the period of his detention whichever is shorter.	Detention	† 5-8-75 to 7-8-75 = 3 days and 5-1-76 to 5-2-76 = 32 days = 35 days	Do.
16	Shri Ram Dhan	Current Session.	Do.	** Do.	
17	Shri Shyamnandan Mishra	For the period of his detention.	Do.	*** Do.	Do.
18	Shri Robin Sen	Current Session.	Illness	5-1-76 to 5-2-76 = 32 days.	
19	Shri Phool Chand Verma	Current Session.	Detention	Do.	
20	Shri Jagannathrao Joshi	For the period of imprisonment.	Do.	Do.	Do.
21	Shri Piloo Mody	For the period of detention.	Do.	21-7-75 to 7-8-75 = 18 days and 5-1-76 to 5-2-76 = 32 days = 50 days	Do.

*On 10-7-75 the Member had applied for leave till his detention or dissolution of Lok Sabha. As at the time of granting leave the session was scheduled to last till 4-8-75, he was granted leave upto 4-8-75. However, the session was extended upto 7-8-75 and leave for the period 5-8-75 to 7-8-75 has not yet been granted. This may be done now.

†On 17-7-75 the Member had applied for leave till his release from the jail. As at the time of granting leave the session was scheduled to last till 4-8-75, he was granted leave upto 4-8-75. However, the session was extended upto 7-8-75 and leave for the period 5-8-75 to 7-8-75 has not yet been granted. This may be done now.

**On 22-7-75 the Member had applied for leave for the period of detention. As at the time of granting leave the session was scheduled to last till 4-8-75, he was granted leave upto 4-8-75. However, the session was extended upto 7-8-75 and leave for the period 5-8-75 to 7-8-75 has not yet been granted. This may be done now.

***On 23-7-75 the Member had applied for leave for the period of detention. As at the time of granting leave the session was scheduled to last till 4-8-75, he was granted leave upto 4-8-75. However, the session was extended upto 7-8-75 and leave for the period 5-8-75 to 7-8-75 has not yet been granted. This may be done now.